

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 146 of 2012**

**Dated : 23<sup>rd</sup> September, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Chhattisgarh Mini Steel Plant Association** **....Appellant(s)**

**Versus**

**Chhattisgarh State Electricity Regulatory  
Commission & Ors.** **...Respondent(s)**

Counsel for the Appellant (s): Ms. Sugandha Somani  
Mr. Ankit Shah

Counsel for the Respondent(s): Ms. Swapna Seshadri for R-1  
Mr. K. Gopal Chaudhary for R-2

**ORDER**

Now the revised written notes has been filed by the learned counsel for the Commission. The learned counsel for the Appellant as well as the Respondent No.2 seek some time to file the comprehensive written submissions on the basis of the contents contained in the revised written notes filed by the learned counsel for the Commission.

Accordingly, the learned counsel for the Appellant is directed to file his comprehensive Written Submissions on or before

10.10.2013 after serving copy on the other side. The learned counsel for the Respondent No.2 is also directed to file his Written Submissions on or before 23.10.2013 after serving copy on the other side.

Post the matter for Reporting Compliance and for further submissions on **24.10.2013.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

*Ts/vs*